

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.6 - IA/773(AHM)2024  
in  
**CP(IB)/186(AHM)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Lubrizol Advanced Materials , IVC Brecksville ,USA  
V/s  
MIKU Polymers & Plastics Limited

.....Applicant

.....Respondent

**Order delivered on: 15/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : None  
For the Respondent :

**ORDER**

**IA/773(AHM)2024**

None present for the applicant. He appeared later and briefed on expiry of CIRP period and 1 Resolution Plan pending for e voting. CoC is directed to complete the process of approval of Resolution Plan immediately.

List for further consideration on 04.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**